

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

"PART HEARD
MATTER".

for hearing
hearing with
prod. of docs.

Appd to 29.11.02

for
29/11

Bench

Or. dt. 29.11.02

Copy of order
dated 29.11.02 sent
to all respondents and
true copy of
order handed over
to ~~both~~ both counsels

Dh
26/11/02
Sv

Order dated 29.11.2002

Heard Shri T.Rath, Advocate for the applicant and Shri S.B.Jena, Addl. Standing Counsel for the Respondents.

Applicant was a candidate for the post of Postman in the Departmental Examination held in the year 1995. Having failed in the said examination, he filed the present Original Application under Section 19 of the A.T.Act, 1985. Counter was filed by the Respondents and, in course of hearing of the matter, we felt it necessary to examine the answer scripts of the applicant on the subject of Arithmetics. On perusal of the said answer scripts (produced by the Department in course of the day) we are satisfied that the result of the applicant is/was in order. In the said premises, this O.A. is dismissed. However, there shall be no order as to costs.

Send copy to the parties.

29/11/02
VICE-CHAIRMAN

Y
MEMBER (JUDICIAL)